

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 3402 of 2021**

Ratan Singh ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Ms. Supriya Dayal, Advocate  
For the State : APP  
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**Order No. 02: Dated: 26<sup>th</sup> March, 2021**

Heard the parties.

So far as the defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with M.G.M. P.S. Case No. 42 of 2019 (Spl. (POCSO) Case No. 51 of 2019).

The prayer for bail of the petitioner was earlier rejected in B.A. No. 10583 of 2019.

It has been stated by the learned counsel for the petitioner that out of 14 charge sheet witnesses only 3 witnesses have been examined but none have stated about seeing the petitioner taking away the deceased.

However, considering the facts that there is a strong circumstance emanating from the FIR itself, I am not inclined to reconsider the prayer for bail of the petitioner which stands rejected once again.

However, the trial court is directed to expedite the trial.

*(Rongon Mukhopadhyay, J.)*

MM